

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 102/TT/2013

Subject : Determination of transmission tariff for Thermal Powertech Corporation India Limited-Nellore pooling station TL with associated bay extension for the period from DOCO to 31.3.2014 in Southern Region for tariff block 2009-14 period.

Date of Hearing : 13.5.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Karnataka Power transmission Corporation Limited & 15 others

Parties present : Shri Prashant Sharma,PGCIL
Shri S.S. Raju, PGCIL
Shri S. Venkatesan, PGCIL
Mrs. Seema Gupta,PGCIL

Record of Proceedings

The representative of petitioner has submitted that the instant petition is filed for determination Thermal Powertech Corporation India Limited-Nellore pooling station TL with associated bay extension in S.R. for the period 2009-14. The investment approval was accorded on 9.2.2012. As per the investment approval, the assets covered in the petition were scheduled to be commissioned in 27 months, i.e. by 1.5.2014. The asset was commissioned well before the scheduled time on 1.9.2013. He also submitted that the transmission tariff of the transmission system shall be paid by Thermal Powertech Corporation India Ltd. from actual date of commercial operation to 1.6.2014 and thereafter the assets would become part of the PoC.

2. He has further submitted that the entire scope of this project has been completed and accordingly additional return on equity of 0.5% has been claimed. The information



sought by the Commission has been submitted vide affidavit dated 3.3.2014. The representative of petitioner also submitted that reasons for claiming higher initial spares are submitted vide affidavit dated 3.3.2014. He also submitted that none of the respondents have filed reply.

3. None of the respondents were present.
4. The Commission observed that the cost estimates are higher in the instant case and directed the petitioner to submit methodology for arriving at the cost estimates and the details of projects which formed the basis of FR cost by 16.6.2014.
5. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-
(T. Rout))
Chief Legal

